

(c) Yes, Sir. The performance of the Institute and the All India Coordinated Research Project on Sheep Breeding has been examined by a Quinquennial Review Team and by a Mid Term Appraisal Committee appointed by the ICAR and has been found to be satisfactory. The work of the All India Coordinated Research Project on Sheep Breeding was also reviewed at the recent annual Workshop of the project and was found to be satisfactory.

Testing of Pesticides and Fertilizers

3164. SHRI MOHAN LAL PATEL :
SHRI B.V. DESAI :

Will the Minister of AGRICULTURE be pleased to state :

(a) the number of laboratories functioning in India for testing the qualities of fertilizers and pesticides ;

(b) the number of samples tested during the year 1982 in these laboratories ;

(c) whether any sample was found sub-standard ; and

(d) if so, the details thereof and the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) : (a) There are 36 laboratories in various States/Union Territory and one Central Fertiliser Quality Control and Training Institute at Faridabad for testing the quality of fertilisers. For testing the quality of pesticides there are 29 laboratories in various States/Union Territory and one Central Insecticides Laboratories at Faridabad with one branch each at Bombay and Hyderabad.

(b) During the period 1982-83, 39548 fertiliser samples and 32277 pesticide samples were analysed in State and Central Laboratories.

(c) and (d). 4113 fertiliser samples and 1472 pesticides samples were found sub-

standard during 1982-83. In the case of fertilisers, 335 prosecution cases were launched, action under the Fertiliser (Control) Order, 1957 was taken in 2621 cases, and in the remaining cases Departmental action was taken. In the case of pesticides 136 prosecution cases were launched.

Misuse of foreign trade marks

3165. SHRI ARUN KUMAR NEHRU :
Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have received complaints of the use of foreign trade marks and brand names by some Indian Companies ; and

(b) if so, the steps Government are contemplating to check this nuisance ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) and (b). Under the Trade and Merchandise Marks Act, 1958, registration of trade marks is not compulsory and the trade marks—whether Indian or foreign—can be used even without registration. However, interests of the general public and of the development of any industry, trade or commerce in India are always kept in view by the Government while considering the applications for the grant of registration as Registered User under this Act. A stipulation is also made in the standard conditions of industrial licences/letters of intents/foreign collaboration approvals to the effect that the use of foreign brand names will not be permitted for the purpose of internal sales. Where the use of foreign trade marks in India involves any foreign exchange consideration—whether direct or indirect—permission under the Foreign Exchange Regulation Act, 1973 is required. The Registrar of Trade Marks has not received any complaints of the use of foreign trade marks by Indian companies.